

DIVISION BENCH

ITEM NO. 122

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CP NO.(IB) 36/ALD/2021

CORAM:

1. SHRI ROHIT KAPOOR,
HON'BLE MEMBER (JUDICIAL)
2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH OCTOBER, 2021, 2:30 PM

NAME OF THE COMPANY	BR INDUSTRIES LTD V/S ACCORD ELECTROPOWER PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Sanyam Jain, Adv. : For the Applicant
Ms. Rashmi Baliyan, Adv. : For the Respondent

ORDER

The learned counsel for the Operational Creditor appears and submits that an Application for withdrawal of this application has already been filed, however, the same has not come on record. He further submits that one more date may be granted as the Corporate Debtor has given a post-dated cheques. It is also pleaded that liberty to revive the application may be granted in case settlement fails.

Considering the submissions made at bar, we permit the operational creditor to withdraw this application with the liberty to get this application revived, if the settlement fails.

Accordingly, the main CP is withdrawn and stand disposed off.

—Sd—

**ROHIT KAPOOR
MEMBER (JUDICIAL)**

—Sd—

**V.K. GUPTA
MEMBER (TECHNICAL)**